



**IA 5555/2023**

1. One person had appeared on behalf of the Enforcement Directorate (ED) and submits that arguing counsel is pre-occupied before the Hon'ble High Court. When the Bench specifically asked a question whether they had filed detailed reply or not, he does not have any answer.
2. The ED is directed to file a detailed reply, if any, within two weeks after duly serving the same to the other side.
3. List this matter for further consideration on **15.07.2024**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**